

**THE GOA CO-OPERATIVE SOCIETIES  
(AMENDMENT) BILL, 2022**

(BILL No. 24 of 2022)

A

BILL

*further to amend the Goa Co-operative Societies  
Act, 2001 (Goa Act 36 of 2001).*

5 BE it enacted by the Legislative Assembly of Goa  
in the Seventy-third Year of the Republic of India  
as follows:-

**1. Short title and commencement.**— (1) This  
Act may be called the Goa Co-operative Societies  
10 (Amendment) Act, 2022.

(2) It shall come into force at once.

**2. Amendment of section 123A.**— In section  
123A of the Goa Co-operative Societies Act, 2001  
(Goa Act 36 of 2001) for sub section (3), the  
15 following sub section shall be substituted, namely:-

“ (3) If the retiring Chairman to whom a  
direction has been issued under sub- section  
(2) without sufficient cause fails to comply with  
such direction, he shall be liable to pay fine of  
20 rupees two thousand per day of delay in  
handing over of charge to the newly elected  
Chairman from the date of issuance of directions  
by the Registrar till the actual date of handover  
of charge. Such fine shall not be paid from the  
25 funds of the society but shall be recovered from  
the defaulting retired Chairman”;

(ii) after sub-section(3), the following new  
sub-sections shall be inserted, namely:—

“(4) The retiring Chairman shall pay such fine so payable under sub-section (3) to the Registrar by way of challan in the Government treasury and a self attested copy of the receipt of the paid challan shall be submitted to the Registrar within thirty days of handing over the charge. 5

(5) On failure of the retiring chairman to pay fine within the time limit specified under sub-section (4), the same shall without prejudice to any other mode of recovery, be recoverable as an arrears of land revenue. 10

(6) The provisions of sub-sections (3), (4) and (5) shall mutatis mutandis apply in case, the newly elected/nominated Chairman, Administrator or any other Office bearer, as the case may be, without sufficient cause, fails to take over custody of books, records, cash, security and other property belonging to a co-operative society.” 15 20

### **Statement of Objects and Reasons**

The Bill seeks to amend section 123A of the Goa Cooperative Societies Act, 2001 (Goa Act 36 of 2001) so as to decriminalize the provisions of imprisonment specified in said section 123A of said Act.

This Bill seeks to achieve the above object.

### **Financial Memorandum**

No financial implications are involved in this Bill.

### **Memorandum Regarding Delegated Legislation**

No delegated legislation is envisaged in this Bill.

Place:- Porvorim Goa      **(SUBHASH SHIRODKAR)**  
Dated:- 20 July, 2022      Minister for Co-operation

Assembly Hall      **(NAMRATA ULMAN)**  
Porvorim. Goa.      Secretary to the  
Dated:- 20 July, 2022      Legislative Assembly of Goa



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE GOA CO-OPERATIVE  
SOCIETIES (AMENDMENT)  
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(To be introduced in the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022**

